

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 217
IB-22/ND/2020**

IN THE MATTER OF:

Mr. Hukum Singh

...PETITIONER

Vs.

Adaab Hotels Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 16.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

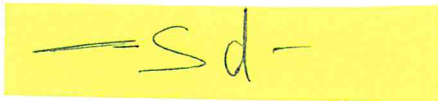
For the Applicant

:Mr. Palzer Moktan, Adv.

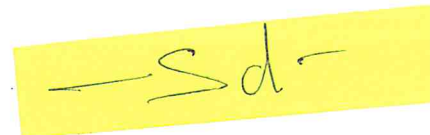
For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational creditor. No one is present on behalf of the corporate debtor at the time of virtual hearing of the matter. If the counsel on behalf of the corporate debtor or the corporate debtor fails to present on the next date of hearing their right to argue the matter will be closed and the matter will be proceed. Post the matter to 20th January, 2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**